

[MR. DEPUTY-SPEAKER in the Chair]

MESSAGE FROM RAJYA SABHA

MR. DEPUTY SPEAKER: Message from Rajya Sabha. Secretary-General.

SECRETARY-GENERAL: Sir, I have to report the following message received from the Secretary-General of Rajya Sabha:—

"In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Indian Penal Code (Amendment) Bill, 1995 which has been passed by the Rajya Sabha at its sitting held on the 22nd March, 1995;

14.35-1/2 hrs.

INDIAN PENAL CODE (AMENDMENT) BILL

As Passed by Rajya Sabha

SECRETARY-GENERAL: Sir, I lay on the Table the Indian Penal Code (Amendment) Bill, 1995, as passed by Rajya Sabha on the 22nd March, 1995. (Interruptions)

[English]

14. 36 hrs.

At this stage, Shri Chhedi Paswan and some other hon. Members came and stood on the floor near the Table.

MR. DEPUTY SPEAKER: Now the House stands adjourned to meet at 4 p.m.

14.37 hrs.

The Lok Sabha then adjourned till Sixteen of the Clcck.

[English]

1600 hrs.

The Lok Sabha re-assembled at Sixteen of the Clock.

(MR. SPEAKER in the Chair)

RE: POSTPONMENT OF ELECTIONS IN BIHAR

DR. MUMTAZ ANSARI (Kodarma): Sir, so far as Bihar election is concerned, whatever things are going on in that State, you know better because it was scheduled to be held in the month of February. Since December, after the notification was issued by the election Commission, every development work has been just stopped. No development work is taking place in that State after that. It was scheduled to be held in the month of February. Again, it was rescheduled on one pretext or the other. It was scheduled to be held in the month of March, namely, 5th March, 7th March and 9th March. It was again deferred. Again, rescheduling took place—at whose behest, at whose instance, we do not know exactly. After that, it was deferred to 11th March, 15th March and 19th March. we were very much satisfied earlier with whatever the Election commission was doing. We were hoping against all hopes that the elections would be held and a Government would be formed in Bihar before 15th March, because this was the deadline, this was the expiry date. After that, the Government would not have existed. We waited with all patience and perservance. We hoped that the Election Commission would do justice to that state...⁴

MR. SPEAKER: Mr. Ansari, you please hear me first. I am allowing you. Please express your views in such a fashion that if there is some grievance it is redressed. We are all Constitutional authorities, Parliament, Election Commission and others. We shall do it in such a fashion. That portion is not going on record. I will look into it.

(Interruptions)

DR. MUMTAZ ANSARI: With all respect, I am speaking, Sir. The dates have been shifted again and again, time and again. This has made a mockery of the entire democratic process. We also hoped that the elections would be held within the scheduled time and a Government would be formed. But the people who were afraid of the elections and the parties which were afraid of the elections were making all sorts of frivolous and baseless charges against our Government which was running for the last five years with normal law and order situation and with all normalcy, without any sort of disturbance or without any sort of problems. Now, the people are raising all sorts of voices against the Government which was democratically elected by the people. Now, the Election Commission has also taken a view. That is why, I am telling you that this shows the intention of the Election Commission. I am not mud-slinging against the Election Commission; I am not accusing the Election Commission; I am not blaming the Election Commission. But, at the same time, I must say unequivocally in clear terms that this shows the intention of the election Commission. Our Government and the Chief Minister challenged in the Supreme Court that the identity cards were going to be foisted on the State. I am telling you the truth. (Interruptions)

MR. SPEAKER: Mr. Ansari, you may please understand. There is a nice balance which you should maintain. I will go into the record and that portion which cannot go into the record will not be allowed to go on record. You may please weigh every work you speak because we are in Parliament.

(Interruptions)

MR. SPEAKER: You may please hear me first. We are in Parliament; we have a duty to protect the Constitution and whatever is there in the constitution. Why do you not speak in that fashion?

(Interruptions)

DR. MUMTAZ ANSARI (Kodarma): I am maintaining a nice balance, Sir. (Interruptions)

MR. SPEAKER: You can do it in a very very fine manner and in an effective manner without using something which goes against the spirit and the words of the Constitution.

(Interruptions)

DR. MUMTAZ ANSARI: I am presenting the facts, Sir.

⁴Not recorded.